PART I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

Notification

The 2nd December, 2011

No. 47-Leg./2011 .- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 21st November. 2011, is hereby published for general information :-

THE PUNJAB STATE BOARD OF TECHNICAL EDUCATION AND INDUSTRIAL TRAINING (AMENDMENT) BILL, 2011

(Punjab Act No. 34 of 2011)

AN

ACT

further to amend the Punjab State Board of Technical Education and Industrial Training Act. 1992.

BE it enacted by the Legislature of the State of Punjab in the Sixty-second Year of the Republic of India as follows :

1. (1) This Act may be called the Punjab State Board of Technical Short title and commencement. Education and Industrial Training (Amendment) Act. 2011.

(2) It shall come into force on and with effect from the date of publication in the Official Gazette.

2. In the Punjab State Board of Technical Education and Amendment of Industrial Training Act, 1992 (hereinafter referred to as the principal Act), in Punjab Act 2 section 2.

section 2 of of 1993.

- in clause (k), for the words "the Chairman and Secretary", (i)the words and sign "the Chairman, Vice-Chairman and Secretary" shall be substituted ;
- in clause (r), for the sign ".", appearing at the end, the sign (ii)and word "; and" shall be substituted ;
- after clause (r), the following clause shall be added, (iii) namely :

"(s) "Vice-Chairman" means the Vice-Chairman of the Board.".

- 3. In the principal Act, in section 5, in sub-section (1),
 - for the words "The Board shall consist of the Chairman and (i) following members", the words and sign "The Board shall consist of the Chairman, the Vice-Chairman and the following members" shall be substituted :
 - under the heading "II. NOMINATED MEMBERS", in (ii)part (B) .---
 - (a) in item (vii), the word "and", appearing at the end shall be omitted :
 - for item (viii), the following items shall be substituted, (b)namely :-
 - "(viii) two eminent educationists or technologists or scientists out of which one shall represent the Private Polytechnics in the State ;
 - one nominee of the Confederation of Indian Industries ; (ix)
 - one nominee of the Punjab, Haryana, Delhi Chamber (x)of Commerce and Industries :
 - one nominee of the National Association of Software (xi)and Services Companies ; and
 - three nominees of main industries associations of the (xii) State of Punjab.".

4. In the principal Act, in section 14, in sub-section (2), for the words and signs "The Chairman, and in his absence, the Secretary to Government, Punjab. Department of Technical Education and Industrial Training", the words and signs "The Chairman, and in his absence, the Vice-Chairman and in his absence, the Secretary to Government, Punjab, Department of Technical Education and Industrial Training" shall be substituted.

5. In the principal Act, in section 15, in sub-section (1), for the words "the Chairman or in his absence by such other member", the words "the Chairman or in his absence by Vice-Chairman or in his absence by such other member" shall be substituted.

6. In the principal Act, after section 22, the following section shall be inserted, namely :

"22-A.

Vice-

The Vice-Chairman shall be nominated by the Government out of the members specified in items (ii), (viii) and (xii) mentioned in Part-B of sub-section (1) of section 5.". Chairman.

Amendment of section 14 of Puniab Act 2 of 1993.

Amendment of section 15 of Puniab Act 2 of 1993.

Insertion of new section 22-A in Punjab Act 2 of 1993.

Amendment of section 5 of Puniab Act 2 of 1993.

7. In the principal Act, in section 38, in sub-section (2), in clause (a) for the words "the Chairman and other members", the words and sign "the Chairman, Vice-Chairman and other members" shall be substituted.

8. (1) The Punjab State Board of Technical Education and Industrial Training (Amendment) Ordinance, 2011 (Punjab Ordinance No. 13 of 2011), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in subsection (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

GOBINDER SINGH,

Secretary to Government of Punjab, Department of Legal and Legislative Affairs. Amendment of section 38 of Punjab Act 2 of 1993.

Repeal and Saving

Price : Ps 2.70



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

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PART II

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 31st October, 2012

No. 21-Leg./2012.-The following Ordinance of the Governor of Punjab promulgated under clause (1) of article 213 of the Constitution of India on the 18th day of October, 2012, is hereby published for general information :-

THE PUNJAB STATE BOARD OF TECHNICAL EDUCATION AND INDUSTRIAL TRAINING (AMENDMENT) ORDINANCE, 2012

(PUNJAB ORDINANCE NO. 8 OF 2012)

AN

ORDINANCE

further to amend the Punjab State Board of Technical Education and Industrial Training Act, 1992.

Promulgated by the Governor of Punjab in the Sixty-third Year of the Republic of India.

Whereas the Legislative Assembly of the State of Punjab is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Punjab is pleased to promulgated the following Ordinance, namely :--

1. (1) This Ordinance may be called the Punjab State Board of Technical Education and Industrial Training (Amendment) Ordinance, 2012.

(2) It shall come into force at once.

2. In the Punjab State Board of Technical Education and Industrial Training Act, 1992, for the long title, the following long title shall be substituted, namely:-

"to provide for the establishment of a State Board of Technical Education and Industrial Training for promotion and co-ordination of technical education and industrial training in the polytechnics and industrial training institutes in the

Short title and commencement.

Amendment in the long title of Punjab Act 2 of 1993.

53 PUNJAB GOVT. GAZ. (EXTRA), OCTOBER 31, 2012 (KRTK 9, 1934 SAKA)

State of Punjab and for subjects connected therewith including those under the Skill Development Initiative (SDI) Scheme or any such other Scheme.".

> SHIVRAJ V. PATIL, GOVERNOR OF PUNJAB.

H.P.S. MAHAL,

Secretary to Government of Punjab, Department of Legal and Legislative Affairs.

0076/10-2012/Pb. Govt. Press, S.A.S. Nagar